NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 260/Chd/HP/2017

In the matter of:

Shimla Broadband Pvt. Ltd.

...Petitioner

Versus

Registrar of Companies, Himachal Pradesh

...Respondent.

Present:

Mr. Prince Tiwari, Practising Company Secretary

for the petitioner.

Mr. Vinod Kumar Sharma, Income Tax Officer,

Ward No.2, Shimla.

Affidavit of service has been filed. Registrar of Companies, Himachal Pradesh has also filed his report. The Income Tax Officer, Ward No.2, Shimla who is present submits that the Income Tax Department is not to file any representation to oppose the prayer made in the instant petition. The Authorized Representative of the petitioner submits that the last financial statement was filed with the Registrar of Companies upto the financial year 31.03.2014. However, the audited balance sheets of the subsequent years upto 31.03.2017 have not been annexed.

The Authorized Representative of the petitioner seeks time to place on record the copies of balance sheets and other documents in support of his plea that company was in operations and carrying on business at the time when its name was struck off. Let the needful be done at least a week before the date fixed. List the matter on 28.02.2018. The presence of Income Tax Officer in future dates is exempted.

(Justice R.P. Nagrath) Member (Judicial)

January 31, 2018

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